

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: THIS THE 17TH DAY OF MARCH 1998

Hon'ble Mr. S. Dayal AM
CORAM : Hon'ble Mr. J.P. Sharma JM

ORIGINAL APPLICATION NO.535/94

1. Union of India through General Manager,
Central Railway, Bombay-V.T.
2. Divisional Railway Manager,
Central Railway, Jhansi - - - - - Applicants

C/A Sri A.K.Gaur

Versus

1. Mohan Lal son of late Khuman,
resident of House no.600-Mashihagunj,
Sipri Bazar, Jhansi.
2. Prescribed authority(Dy. Labour Commissioner)
under the payment of wages Act, Jhansi Region,
Jhansi. - - - - - Respondents

C/R - - - - -

ORDER

By Hon'ble Mr. S. Dayal A.M.

This is an application filed under section 19 of the Administrative Tribunals Act, 1985 in which a relief has been sought for quashing the order dated 30.11.1993 passed by payment of wages authority in case no.132/90 between Mohan Lal versus Central Railway Jhansi. The Prescribed authority under the payment of wages Act had awarded Rs.9000/- to the applicant as arrear of wages, Rs.900/- towards compensation in addition to Rs.100/- as cost of the application.

2. It is now a settled position of law that the case decided by the authorities under the payment of wages Act do not fall within the jurisdiction of this Tribunal.

3. Under the above circumstances, the application is disposed of as not pressed. The applicants may file application before the appropriate forum, if so advised.

J
Member (J)

Abd
Member (A)

SQI